LOK SABHA DEBATES

(Part II-Proceedings other than Questions and Answers)

Vol. V-First day of the Tenth Session of First Parliament of India No. I

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LOK SABHA

Monday, 25th July, 1955.

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker (Shri G. V. Mavalankar) in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 Noon.

MOTION FOR ADJOURNMENT

FLOODS IN UTTAR PRADESH

Mr. Speaker: I have received notice of a rather long adjournment motion which relates to the following question:

"Failure of the Ministry of Irrigation and Power of the Government of India to take any flood protection measures and to adopt and execute plans to train and control the rivers Tapti and Ghaghra, which inundate vast areas of land year after year and have this year already flooded large parts of Gorakhpur, Deoria, Azamgarh, Basti, Behraich, Gonda and Fyzabad districts of Eastern U.P. and have caused terrible havoc and huge loss of crops, cattle and property and untold misery to nearly twenty millions of people of these districts."

The subject is undoubtedly important but I do not see how it can come by way of an adjournment motion. If the failure is there it has been continuous for a large number of years, not on the part of this Government but its predecessors and therefore I do not see how it can be called to be an urgent matter within the meaning of the term 'urgent' as understood with reference to an adjournment motion. I am prepared to hear the hon, Member if he wants to say anything.

Shri S. L. Saksena (Gorakhpur Distt.-North): Every year when floods occur debates are held and promises are made that steps would be taken to prevent these floods. In fact last year both in the Parliament as well as in the U.P. State Legislature, promises were made that a team would be sent to China to study the technique adopted there for flood control of River Huai in that country and immediate and short term measures and long range schemes will be devised to cope with the floods in East U.P. Nothing has happened so far although a whole year has passed since then. There is not even a plan in the Second Five Year Plan to train and control these rivers. So, I want to know if anything has been done so far or whether any measures will be taken to control these floods and to train and control these rivers.

Mr. Speaker: May I know if the hon. Minister has to say something on this?

The Minister of Planning and Irrigation and Power (Shri Nanda): In the first place, I may submit that I got intimation of this only after I entered the House and therefore, I cannot be expected to have all the

[Shri Nanda]

information on the subject. As you, Sir, rightly pointed out, it is a matter to be dealt with by the State and we have helped to the extent possible. We have tried to provide all the finance that was required. We assisted in setting up a suitable organisation—the State Flood Control Board. We set up a Commission for that area-Ganga River Commission-and there is a Central Flood Control Board. All the funds that were required for this season had been supplied. Of course, the flood control and protection measures cannot be carried out in one season. Therefore, it may be that some havoc had occurred. I will get more information if the hon, Member wants.

Mr. Speaker: The hon. Member may seek some other way of discussing this question in this House. I cannot give my consent for an adjournment motion of this kind.

DEATHS OF SHRI N. M. JOSHI AND SHRI PATIRAM ROY

Mr. Speaker: I have to inform the House of the very sad demise of two of our friends, namely, Shri N. M. Joshi and Shri Patiram Roy, Shri N. M. Joshi was well known to all of us and personally I knew him as one of the foremost nationalist workers from 1915 onwards and as one of the members of the Servants of India Society. His special interest during his latter years was labour. He was a man of sterling character and independence, Though he was coming to the Central Legisfature as a nominated member he mostly voted against the Government which nominated him when he was convinced that the Government was not doing the proper thing. He was a man of that character.

Shri Patiram Roy was a sitting Member of the House and he passed away on the 14th July 1955 at the Willingdon Nursing Home in New Delhi. He died at the comparatively early age of 55. He was a member of the Bengal Legislative Assembly from 1937 to 1946 and a member of the Bengal Legislative Council in 1946-47.

We mourn the loss of these friend; and I am sure the House will join me in conveying our condolences to their families. The House may stand in silence for a minute to express its SOFFOW.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the Ninth Session, were assented to by the President during the intervening period:

- 1. The Constitution (Fourth Amendment) Bill, 1954.
- . 2. The Medicinal and Toilet Preparations (Excise Duties) Bill, 1954.
- 3. The Indian Railways (Amendment) Bill, 1955.
- 4. The Insurance (Amendment) Bill, 1955.
- Commanders-in-Chief 5. The (Change in Designation) Bill, 1955
- 6. The Hyderabad Export Duties (Validation) Bill, 1955.
- 7. The Sea Customs (Amendment) Bill, 1954.
- 8. The Untouchability (Offences) Bill, 1954.
- 9. The State Bank of India Bill, 1955.
- 10. The Reserve Bank of India (Amendment) Bill 1955.
- 11. The Hindu Marriage Bill, 1854